

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

O.A. No. 61/1049/2020

This the 23rd day of November, 2020

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. MOHD. JAMSHED, MEMBER (A)**



1. Raghbir Chander, age 50 years, S/o Sh. Kundan Lal, R/o Village Patrara, Tehsil Manjakote, District Rajouri.
2. Parveen Akhter, age 48 years, W/o Liaqat Ali, R/o Village Atti, District Rajouri.
3. Shaida Akhter, age 49 years, D/o Ghulam Qadir, R/o Bari Darhal, Tehsil Darhal, District Rajouri.
4. Kuldeep Singh, age 47 years, S/o Sh. Saroop Singh R/o Village Nowshera Tehsil Nowshera, District Rajouri.
5. Gulzar Hussain age 48 years, S/o Mohd. Iqbal R/o Village Thanamang Tehsil Darhal, District Rajouri.
6. Jameel Hussain, age 47 years, S/o Lal Din, R/o Manjakote, Tehsil Manjakote, District Rajouri.
7. Neelam Kumari Sharma, age 49 years, W/o Sh. Rattan Lal Sharma, R/o Village Thanda Pani, Tehsil Sunderbani, District Rajouri.

8. Attamjeet Singh, age 48 years, S/o S. Ram Singh, R/o Hanjana Khanka, Tehsil Nowshera, District Rajouri.

.....Applicants



(Advocate: Mr. Suyash Singh Chandel)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner Secretary to Government Home Department, Civil Secretariat, Srinagar/Jammu. 180001.
2. Vigilance Commissioner, State Vigilance Organization, Srinagar/Jammu, 180001.
3. Dy. Superintendent of Police, Crime Branch, Jammu 180001.
4. District Youth Services and Sport Officer, Rajouri, 185131.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. AAG)

ORDER

[ORAL]

Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member (J): -

During the course of arguments, learned counsel for the applicants submitted that he will be satisfied if a direction is given to respondents/competent authority to consider and decide the case of applicants in terms of judgment of Hon'ble High Court of Jammu and

Kashmir decided on 12.04.2019 (Shazia Dar and another Vs. State of Ors.) within a stipulated period of time.



2. Looking to the limited prayer made by learned counsel for the applicants, O.A is disposed of at the admission stage itself with a direction to the respondents/competent authority to consider the cases of applicants in terms of judgment of Hon'ble High Court of Jammu and Kashmir and also release their annual increments from 2016, fixation of 7th Pay Commissioner adjustment and time bound promotion under Rules immediately on receipt of original service books from the SSP, Vigilance Organization, Jammu within a period of one month from the date of receipt of a certified copy of this order.
3. Let SSP, Vigilance Organization, Jammu submit original service books of the applicants as aforesaid within a period of two weeks from the date of a certified copy of this order is served upon him by the applicants. No costs.
4. It is made clear that we have not expressed any opinion on the merits of the case.

(MOHD. JAMSHED)
MEMBER (A)

(RAKESH SAGAR JAIN)
MEMBER (J)

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